

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3058

ANSWERED ON:13.12.2005

CORRUPTION IN KVS

Chavda Shri Harisinh Pratapsinh;Mahato Shri Bir Sing;Patel Shri Jivabhai Ambalal;Prasad Shri Hari Kewal

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the officials of Kendriya Vidyalaya Sangathan (KVS) have been charged of corruption;
- (b) if so, the details of such officials alongwith the action taken against such officials for the last three years;
- (c) whether any system exist with the KVS to examine the cases of corrupt officials;
- (d) if so, the details thereof alongwith the officials proved guilty;
- (e) whether some of these guilty officials are still working with the KVS; and
- (f) if so, the reaction of the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. A. A. FATMI)

(a) & (b) Information is being collected and will be laid on the Table of the Sabha.

(c) to (f) Yes, Sir. The complaints are got investigated departmentally. Wherever serious allegations having vigilance angle are prima facie found, show cause notices are issued and on receipt of replies the case files in respect of Group 'A' officers are submitted to the Central Vigilance Commission for first stage advice. On receipt of advice of the Central Vigilance Commission, charge-sheet is prepared and issued by the competent Disciplinary Authority. Cases where only administrative or academic irregularities are found, are directly dealt with in KVS by the Competent Authority. Similarly for Group B & C employees, action is initiated departmentally under CCS (CC & A) Rules, 1965 by the Disciplinary Authority. The details of guilty officials are being collected.